Harijans have been allowed to be re-elected by the party in power? (Time Bell rings) Here is a Government which is doing lip service or paying lip sympathy to the members of the Harijan community. It is only in words. When it comes to actual facts and reality, it is otherwise. This is a Government which is interested in pulling down the Harijans and depriving the Harijans of their rights they got and the powers they got under the leadership of Babasaheb Dr. Ambedkar, who was one of the eminent architects of our Constitution. Sir, I am really sorry that a petty legislation like this is being brought. (Time Bell rings). It has a petty intention I oppose this Bill, Sir. Thank you.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now, if the House desires—there are only two minutes more—we shall take up the 6 o'clock agenda, if the House so desires. Otherwise I am prepared to allow Dr. Adiseshiah to...

DR. MALCOLM S. ADISE-SHIAH (Nominated): I will speak only for two minutes.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That is all right. Please go ahead. (Interruptions).

DR. MALCOLM S. ADISE-SHIAH: Mr. Vice-Chairman, Sir, I rise to support the Central Silk Board (Amendment) Bill, with the request that the Minister clarify the points raised by Mr. Hegde and Mr. Madhavan. I did not read this Bill as being aimed at removing a person, whoever that person may be, from the position of presidentship. I read this Bill as having a simple purpose. When the original 1948 Act was passed, there was an ex-officio Chairman as I understand it. The Commerce Minister was the exofficio Chairman, Pt. Jawaharlal

Nehru was at one time Commerce Minister and Chairman of the Silk Board. And then after the Commerce Minister it was the Textile Commissioner. When this ex-officio went, a rule was made which Mr. Hegde referred to, providing for three-year membership. Now. the only question I would like to ask the Minister is, why are you moving the rule into the Bill? I think you are filling avoid here by doing this. I think you should answer Mr. Madhavan's question.

6 P.M.

The only other point I would like to make is that the job before the Silk Board is a very big one. There is no doubt that the production of silk yarn has now increased since Independence, since 1951, six-fold. We are now producing 5000 million tonnes of silk yarn. But we are also importing about 1000 million tonnes from China, if I am not mistaken. I think the main task of the Board is to develop this industry so that we stop importing. We should also try to stabilise our prices because the internal price of silk yarn is higher than the price of imported yarn and the price keeps fluctuating which is a great blow to the grower and the weaver.

Finally, I hope that the position of the Silk Board will be more and more reflected by the parties which are involved in this industry.

Thank you, very much.

HALF-AN-HOUR DISCUSSION on points arising out of the answer given on 9th March, 1982, to starred question 23, regarding customs clearance for import of drug intermediates under OGL

श्री लाडली मोहन निगम (मध्य प्रदेश): उपसभाध्यक्ष महोदय, हिन्दुस्तान की जो सब से दुखती रग है उस की तरफ मैं मंत्री जी का ध्यान ग्राज ग्राक्षित करने के लिए खडा हुम्रा हं। बीमारी इनसान की सब से बड़ी मजबरी है। ग्रीर उपध्यक्ष महोदय, चाहे वह कोई भी इनसान हो जो बीमारी से मुनाफा कमाये उस में ग्रौर कोठे पर बैठने वालों में कोई फर्क नहीं होता--वह भी किसी की मजब्री से पैसा कमाते है। ग्राज हालत यह हो गयी है कि हिन्द्स्तान में वाग्रों का श्रायात जो 63-64 में करीब-वरीव 13-14 करोड़ रूपये का था अब बढते- हिते शैतान की स्रांत की तरह करीव-करीब 900 करोड़ रुपये का हो गया है । इसमें कराब-करीब 64 विदेशी कम्पनियां हैं। कुछ देशी कम्पनी भी बाहर से माल मंगाती हैं, तिकत ये 64 विदेशी कम्पनियां ही है जिल का एकछत्र ग्रधिकार है ।

एक बात मैं ग्रं।र बता देना चाहता हं कि स्वास्थ्य सरकार की जिम्मेदारी है श्रौर उसी चीज को महेतार रखते हए सरकार ने म्रयने उद्योग कायम किये। जो मेरी सूचना है उसके अनुसार आज करीब 4 उद्योग हैं जो सरकार के हैं। हैरत यह है कि म्राजादी से पहले जन भावनाश्रों से प्रेरित हो कर डा॰ विधान चन्द्र जैसे लोगों ने, जित की राष्ट्रीयता पर कोई शक नहीं के सकता, वह दनिया के नम्बर एक के ग्रादमी थे, विदेशी दवाग्रों के म मले भें, विदेशी ज्ञान के मामले में इस दृष्टि को महेनजर रखते हए कि भारत की बीमा-रियां भारत की ही वाग्रों से ग्रौर भारत की ही कम्पनियों द्वारा उत्पादिन दवाग्रों से ठीक की जाय ग्लूको हेट नाम की कम्पनी बनायी। मैं बहुत समय से मनी जी से इस पर पत्न-व्यवहार करता रहा । यह एक राष्ट्रीय कम्पनी है, उस के पीछे राष्ट्रीयता का एक बहुत वड़ा मानस है। उस को महेनजर रखते हए इस कम्पनी कं सरकार को अपने ताबे में लेना चाहिए । यही कम्पनी है जो कि जीवनदायनी श्रीषधियां बनाती है, उस पर सर्वाधिकार है, लेकिन विदेशी कंपनियों की साजिस से पता नहीं क्या

घोटाला हुम्रा कि म्राज इस कंपनी को उन जीवनदायिनी श्रोषधियां बनाने से रोक कर इन ग्रौषधियों को विदेशी कम्पनियों को दे दिया गया है। ग्रब ग्रगर ऐसा हुग्रा है--जो मैं जिम्मेदारी से कह रहा हूं कि हुन्ना है--तो सरकार की नीयत पर शक करने का हक है। दैसे मैं किसी की नीयत पर नही करता । उपाध्यक्ष महोदय, श्राप को शायद यह भी ताज्ज्ब होगा कि हिन्दुस्तान में देशी-विदेशी मिलाकर करीब 5 हजार कंपनियां हैं। इन में से बहुत सी छोटी है जो स्थानीय स्तर पर ग्रपंना काम हैं । इन का उत्पादन भी सीमित लेकिन वे कंपनियां 15 हजार बना रही हैं। मंत्री महोदय, मैं ग्राभारी हंगा श्राप सदन के अन्दर कहने की हिम्मत करे श्रौर ईमानदाराना तरीके से हिम्मत करें--- श्रापकी ही मरकार के द्वारा स्थापित समिति िस को हाथी कमैटी कहते हैं-हाथी के समान वह मोटी थी, लेकिन मेरी समझ में यह नहीं स्राता कि उस की जो सिफारिशें थी उन का क्या हम्रा।

हाथी कमैटी ने भ्रपने सुझावों मे कहा था कि हिन्दुस्तान में 90 प्रतिशत बीमारियां केवल 44 दवाग्रों के जरिये ही दूर की जा सकती हैं। उनका एक सूझाव यह था कि जितने ब्रेंड नेम हैं जिन पर सर्वाधिकार है विदेशी कम्पनियों को खत्म कर देना चाहिए । म्राज भी चलते हैं जिन पर उनका एकाधिकार है ग्रौर वह ब्रेंड नेम ऐसे नहीं हैं कि जो जीवनदायिनी श्रौषधियों से जुड़े हुए हैं । श्राज हालन तो यह है कि जब से हिन्दूस्तान मे इन विदेशी कम्पनियों का ग्रधिपत्य बढ़ा है श्रौर बीमारियों की तादाद बढी है तो उन बीमारियों के लिये जो ग्रावश्यक ग्रौषधियां है उन की तरफ इन कम्पनियों के द्वारा उतना ध्यान नहीं दिया जाता,

[श्रो लाडली मोहन निगम]

Central Silk Board

वे दवाइयां चाहे देशी हों या विदेशी हों, जितना कि शक्ति वर्धक गोलियों की तरफ या तरह तरह के भ्राकर्षक विज्ञा-पन ग्रादि दे कर लोगों को लभाने लिये नयी नयी दवाइयां निकालने लिये उनके द्वारा प्रयत्न किया जाता है ग्रीर ग्राज हिन्द्स्तान के डाक्टर एक तरह से इन कम्पनियों के दलाल हो गये हैं। इन कम्पनियों के जब प्रति-निधि ग्राते हैं तो वह इन डाक्ट ों को म्रपना लिटरेचर या सेपिल दे जाते भ्रौर उन के स्राधार पर ही वे दवाइयां ग्रौर उसका नतीजा यह होता है कि हिन्द्स्तान में दवाइयों के लिये ब्नियादी खोज ही खत्म हो गयी है, जब कि हिन्दुस्तान दुनिया का एक अकेला देश है ऐसा कि जिस के पाम सब तरह का फ्लोरा ग्रौर फाँना है, जड़ी बृटियां है ग्रौर उन बीमारियों की दवाइयों के साथ , उन को बनाने के लिये जो म्रावश्यक हैं, पेड़ है, ग्रीर वे हिन्दुस्तान में सबसे ज्यादा हैं। मेरी समझ में नहीं ग्राता कि सरकार क्यों नही घोषणा करती कि हिन्द्स्तान में ग्रगर कोई जीवनदायिनी हैं और यदि उन को बाहर से मंगाने की जरूरत पड़ती है तो उन का सिर्फ सरकारी कारखानों में हैं होगा श्रौर इस प्रकार केवल सरकारी कार्खाने ही जीवनदायिनी ग्रीषधिया बनायेंगे। इस तरह के चार कारखाने हैं हिन्दूतान में ऐटीबायोटिक, श्राईः डी० पी० ल० ग्लुकोनेट ग्रौर एक ग्रौर है जिसकानाम मैं भूल रहा हं, यह चार कारखाने ही इस प्रकार की श्रीषधियां ही बनायेंगे।इन दवाइयों के ग्रायात में जो घोटाला चल रहा है उसको रोकने का एक ही तरीका है क्योंकि इन मगरमच्छों से नहीं पा सकते । मैं ग्राप के मंत्री जी से कहना चाहता हूं कि हाथी

कमेटी की रिपोर्ट के बाद ग्रौर जब यह साबित हो गया कि हिन्दुस्तान में ऐसे कुछ गैंड नेम्स चल रहे है--करीब करीब 37 बैंड ऐसे हैं जिन का जीवनदायिनी ग्रौषधियों से कोई रिश्ता नहीं है, उन के इस्तेमाल से शरीर में जहर ही फैलता है श्रौर उन में 16 ऐसी हैं, जैसा कि हमारे स्वास्थ्य मंत्री जी ने सदन में कबल भी किया है कि जो मनुष्य के लिये घातक हैं लेकिन ग्राज तक उन पर रोक नहीं लगी तो मैं जानना चाहता हं कि यह रोक क्यों नहीं लगी । मुझे ऐसा लगता है कि इस रोक न लगने के पीछे कुछ कारण भ्रवश्य हैं। मैं किसी की नीयत पर शक नहीं करता लेकिन ऐस[ा] जरूर है कि इस के पीछे कोई बहुत बडा हाथ है । खैर, इस को छोड़िये। यह भी कहा गया कि सरकार ने फैसला किया है कि इन 117 ब्रैंड नेम्स में से केवल 5 नाम ऐसे है--ग्रनलजीन, ऐस्पी-रीन, फेरम सल्फेट, क्लोरोप्रामोजीन श्रौर पाईरैरीजीन साल्ट. इनके व्यावसायिक नाम हटाने का फैसला सरकार ने किया है लेकिन कड़े विरोध के कारण भ्राज तक इस दिशा में कुछ नहीं हो पाया ग्रौर इस फैसले को ग्रमल में नहीं लाया जा सका ग्रीर जब ऐसा होता है तो शक करना पड़ता है कि इन मगरमच्छों की इतनी ज्यादा बड़े लोगों के बीच में घुसपैठ है, राज्य व्यवस्था चलाने वालों के बीच में इतनी पहंच है कि कोई उन का बालबांका नहीं कर पाता । कोई विदेशी कम्पनी हो उस को जो ल।इसेंस मिला हम्रा है वह उस से ज्यादा दवाई बनाये, जिस चीज का लाइसेंस मिला हुन्ना है उस को बनाये या न बनाये या उस के ग्रलावा कोई दूसरी चीज बनाये, उस में उस को कोई रोकटोक नहीं है। ग्राज हालत यह है कि जिस चीज का लाइसेंस उन को मिलता है उस के लिये जो दवाइयां उन को इंपोर्ट

करना है उन की कस्टम्स डिपार्टमेंट के पास कोई सूचना नहीं होती । यह कम्पनी खाली नाम लिख रेती है। क्या सरकार यह नही कर सकती कि जो लाइसेंस दिया जाता है उस की फोटोस्टेट कापी हो या ग्रोरिजिनल ग्रार्डर हो वह माल के साथ रहे ताकि ग्रगर कोई ग्राफिसर उसे देखना चाहत है तो वह देख सके। यह बेसिक ड्गों ह साथ हो सकता है। श्रौर इसी के साथ दूसरी बड़ी बेईमानी भ्राज चल रही है एक बल्क ड्रग के नाम पर और दूसरी फार्म्लेशन के नाम पर। बल्क इक के इम्पोर्ट की बात तो मैं मान सकता हूं कि उसको मंगाने की जरुरत हो तो मंगाना चाहिये । यह हैरत की बात 🗄 कि उसको छोड़ कर फार्म्लेशन बनाने वाले के मामले पर, नस्खा बनाने वांः मामले पर एकाधिकार करके ये कम्पनितां ग्रपना व्यापार चलाती हैं । क्या सरवार इस पर रोक नहीं लगा सकती ? हिन्दुस्तान में हम लोग इतने बदकिस्मत हैं कि हिन्दुस्तान के 50 लाख बच्चे चिर्फ पेट की बीमारी से पीड़ित हैं क्योंकि पीने को शुद्ध पानी नहीं मिलता । दूसरे उनको चाइल्ड डाइरिया हो जाता है । उससे वे मर जाते हैं। टी. बी. से 50 लाख लोग मरते हैं । के इ का तो व्यापक प्रसार हो रहा है। कोढ़ इस देश में बढ़ रहा है । सरकारी कोढ़ बड़े, भ्रष्टाचार का कोड बढ़े तो वह बढेगा लेकिन शरीर के साथ जो बोड़ जुड़ जाता है तो कुछ न कुछ कहन। पड़ता है । उसके लिये कहना पड़ता है कि कोई इलाज करिये । श्राज तक कोई गरीब श्रादमी कोढ़ का शिकार नहीं तथा है। मै श्रापको बताना चाहता हूं ि जो 900 करोड़ रुपये की दवाइयां शायात होती हैं उनमें से मश्किल से 14 परसेंट जीवनदान ग्रौष-धियों के लिंग हैं । इन दवाग्रों के लिये ग्रगर उनको लाइसेंस मिलता भी है तो

वे उनको बनाना नही चाहेगे । जैसा मैंने कहा कि शरवत बनाते है, दूसरी दवाएं बनाते है, टानिक बनाते हैं, विटा-मिन जिनमे होता है वे दवाइयां बनाते है । बाहर के विटामिन से हिन्दुस्तान बनाया जा रहा है । इससे मसला नहीं हो सकता । इयलिये मैं सरकार को कहना चाहता हूं कि सरकार का एक निश्चित नीति घोषित करनी चाहिये। मैं इस राय का हूं कि हिन्द्स्तान में जो भी ग्रायातित दवाग्रो की जरूरत पड़े सरकार को ईमानदाराना तरीके घोषणा करनी चाहिये कि वह सिर्फ सरकारी कारखानों में भ्रायेगी । इस पर एक नया मामला खड़ा कर देते हैं कि इस पर एक हाई पावर टेक्नीकल क्रमेटी बैठायेंगे । इसमें कौन से टेक्नीकल ज्ञान की जरूरत है मझे समझ नहीं श्राता । इसमें कौन सा टेक्नीकल ज्ञान लगता है । एस्परीन स्रौर दर्दनाशक दवाएं श्रलग-ग्रलग कम्पनियां बनाती चली जा रही हैं । हालत यह है कि जितने का उनको लाइसेंस दिया गया है उससे ज्यादा वे बनाती चली जाती हैं। टनों के हिसाब से वे गोलिया बनाती हैं। पैसे, डेढ़ पैसे की गोली उनको पड़ती है जबकि बाजार में 15 पैसे की बिकती ग्रौपधियों के मामले है। जीवनदानी में ग्रापको कोई नियम बनाना होगा। क्या सरकार इस बात के लिये तैयार है कि जिस भौषधि का जो लागत मृल्य है उससे ज्यादा, डयोढे मूल्य पर नहीं बिकेगी ? स्ट्रेप्टोमाइसीन, पैसलीन, टेटरा-साइक्लीन जो ये डवाइयां हैं इन पर जो लागत खर्च म्राता है उससे ज्यादा ये बाजार में नही बिकेंगी, सरकार को इस बारे में निश्चित नीति चाहिये । सरकार ऐसी योजना बनाए, कोई ऐसी नीति निर्धारित करे कि जो दवाएं हिन्द्स्तान में भ्रायेंगी उसे सरकार एस.टी.सी. के मातहत मंगायेगी ?

[श्रो लाइली मोहा निगम] किसी देशी, विदेशी कम्पनी को यह श्रधिकार नहीं होगा कि वह सीधा मंगाये । सरकार से लेकर ग्रगर वह ग्रपनी फैक्टरी चलाना चाहेतो चलाये लेकिन उसमें भी बदमाशी है । 14 सी, 15 सी, रुपये किलो की दवाएं बाजार में 30-35 हजार रुपये किलो तक बिकती हैं। इसमें बहुत ज्यादा मुनाफा है । इस इम्पोर्ट को भ्राप रोक नही सकते हैं। बार-बार यह सवाल ग्रा जाता है लेकिन कुछ नहीं होता । उस रोज भी मैंने श्रध्यक्ष महोदय से निवेदन किया था कि यह सवाल तो कुद-कुद कर ग्रा जाता है लेकिन इससे संबंधित जो दूसरे सवाल होते हैं वे नहीं श्राते हैं । उसके पीछे कोई न कोई घोटाला जरुर लगता है। मैं बहुत श्रदब से निवेदन करना चाहूंगा कि दो-चार चीजों क निश्चित घोषणा इनको करनी चाहिये । जो भी दवाएं देश में बाहर से श्रायात की वे सरकार खद खरीदेगी । दूसरे उन श्रायातित दवाश्रों से फार्मलेशन स्पेसिफिकेशन बना देना चाहिये

हिन्द्स्तान में जो 15 हजार किस्म की दवाइयां हैं उन को घटाकर मरकार दो तीन हजार तक कर सकती गया है कि बल्कि यहां तक कहा चार पांच सौ किस्म की दवाइयों से भी काम चल सकता है । विश्व स्वास्थ्य संगठन ने कहा है कि हिन्दुस्तान को सिर्फ दो सो किस्म की दव इयां जरूरत है और उससे हिन्दुस्तान की 90 प्रतिशत बीमारियां का हल निकाल। जासकता है। ऐसी स्थिति में मेरी समझ में नहीं श्राता कि हिन्स्द्रस्तान के इस मंत्रालय में बैठकर वि व स्वास्थ्य संगठन के ग्रफसरों से ज्यादा दिमाग कोन रखता है। हथी कमेटी ने तो 40 दवाइयों तक की बात कही है। लंकि। ग्राप कम्परियों की 15 सौ दव इया बनानंकी इजाजत देते जा

इस लिये मेरा निवेदन है कि स्रापको इस इम्पोर्ट ग्रौर एंक्सपोर्ट के घोटालों ध्यान देना चाहिए ग्राप इस ग्रोः जीः के सिस्टम को बन्द करों भी इम्पोर्ट करना हो, सरकार खुद देशी विदेशी कम्पनियों से हिन्द्स्तान में दवाइयों के दामों पर **ग्रापको कोई** न कोई निश्चित घोषित करनी चाहिए। सरकार यह भी जानना चाहता सन 1974 में बनी हुई हाथी कमैटी रपट श्राज तक देश की जनता के सामने क्यों नही खोली गई ? देण की जनता के सामने इस रपट को रखने में क्या. ग्रह्चन है ? ग्रखबारों में जो कुछ थोड़ा बहुत ग्राजाता है उस से हम लोगो को कुछ मालुम हो जाता है। उपसभाध्यक्ष. महोदय मैं श्रापका बहत श्क्रगुजार हूं कि भ्रापने इस सामले पर भावे घंटे की वहस उठाने का मौका दिया । श्रीर कई चार्जे हमारे मिल कहेंगे, लेकिन इतना ही चाहता हूं कि इस मामले में सरकार को अपनी पूरी नीति करनी चाहिए । जहां तक कम्पनियों के इनबीटी शेयर्स का ताल्ल्क है, बारे में मैं यह चाहता हूं कि हाथ' कमीशन ने जो यह कहा है कि तत्काल इसी क्षण किसी विदेशी कम्पनी के शेयर्स 40 प्रतिशत नहीं हैं तो उन को 26 प्रतिशत कर देना ग्रीर इस पर कडाई से पालन चाहिए । मैं चाहंगा वह-राष्ट्रीय कंपनियां ग्रगर ग्रपना शेयर नहीं करती हैं ग्रौर जो उनको लाइसेंस दिया गया है उसका उल्लंघन करती हैं ग्रीर जो माल ग्रायात किया जाता है उसका दुरुपयोग करती हैं तो ल इसेंस जब्त कर दिये जाये ग्रौर ऐसी कंपनियों का राष्ट्रीयकरण कर दिया जाय। जो विदेशी दवाईयां हमारे देश में स्रायें उनका सिर्फ इस्तेमाल सरकारी उद्योगो के जरिये से

322

होना चाहिए । यही मेरा निवेदन है । वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : र पसभाध्यक्ष महोदय, माननीय लाडली मोहन निगम ने जो प्रश्न उटाये हैं ग्रीर मेरा ऐसा ख्याल है कि ग्रपना भाषण करते हुए उन्होंने जो प्रश्न उठाये हैं उनगो उठाते उन्होंने मल प्रश्न को देखने की तकलीफ नहीं की है। यह प्रश्न जो सदन के सामने विचाराधीन 🕆 वह केवल एक स्पेसिफिक क्वेश्चन है ग्रीर वह 223 रिगाडिंग क्वेश्चन नं ० कस्टम्स क्लीयरेस इम्पार्ट फार इन्टरमिडियेटस श्राफ ड्ग ग्रन्डर ग्रो० जीऽ एल० से संबंधित इस में जो चर्चा का विषय है वह केवल कस्टम्स क्लीयेरेंस *रु* बारे में ग्लेस्को कम्पनी के बारे में जो अनेक प्रश्न इस सदन में ग्रीर दूसरे स्दन में उठाये गये हैं उनसे संबंधित प्रका हैं । श्री लाडली मोहन िगम ने इस प्रश्न से संबंधित पृष्टभूमि बनाते हए राष्ट्रीयता, उपचार, बीमारी, दगइयों के मृत्य श्रौर केन्द्रीय शासन की उस संबंध में नीति संबंधी प्रश्न भी उठा दिये जिन का कि जो विषय सदन हे सामने विचाराधीन ुहै उस से टूर क भी संबंध नहीं है (व्यवधान) ग्राप मेहरबानी ्करके बैठ जाइये । जब स्रापकी ग्राये तब बोलिये । मरा निवेदन है कि उन्होंने जो बातें उटाई हैं उनमें चार बातें उठाई हैं और उनका इस विचाराधीन विषय से संबंध नहीं है। ग्रपने भाषण के ग्राखिर में उन्हो। पूछा है (व्यवधान) ।

श्री लाडली मोहन निगम: यह इम-पोर्ट का मामला है।

श्री सवाई सिंह सिसोदिया : उन्होंने चार प्रश्न उठाये है । एक तो उन्होंने कहा कि दवाइयां सरकार खुद ग्रायात

करे । दूसरा स्पेसिफिकेशन तय कर देने चाहिए । तीसरा ग्रो० जी० एल० को बन्द करना चाहिए। ग्रौर चौथा हाथी कमैटी की जो रिपोर्ट सन् 1974 में प्रस्तुत हुई थी उस के बारे में शासन क्यों निर्णय नहीं लेता है । मेरा निवेदन है कि जहां तक फाइनेंस मिनिस्ट्री का संबंध है उसको इन चारों प्रश्नों उत्तर देने में इसलिये मजबरी है कि श्रसली प्रक्ष्न कस्टम क्लीयरेन्स के बारे में है। इस प्रश्न से संबंधित ग्रगर किये गये होते तो फाइनेंस मिनिस्टी उनका उत्तरदेती । लेकिन लगता है कि श्री लाडली मोहन निगम ने उनसे संबंधित जाःकारी लेने की म्रावश्यकता महसूस नहीं की है।

इसलिए मैं उसका उत्तर देने में मजबूर हूं, यह जो सवाल है, यह जो प्रश्न है, यह बड़ी व्यापक चर्चा का विषय है ग्रौर इससे केवल कस्टम डिपार्टमेंट संबंधित नहीं है बल्कि डिपार्टमेंट ग्राफ कैमिकल एंड फर्टिलाइजर, डाइरेक्टर जन-रल टेक्नीकल डेवलपमेंट, मिनिस्ट्री ग्राफ इंडस्ट्रीज, चीफ कन्ट्रोलर इम्पोर्टस एडं एक्सपोर्ट ग्रौर मिनिस्ट्री ग्राफ ला एंड जस्टिस एंड कम्पनी एफियर्स, इन तमाम विषयों से इसका संबंध है । जहां तक कस्टम का संबंध है, माननीय श्री लाडली मोहन निगम ने कस्टम क्ले.यरेन्स के बारे में कोई प्रश्न नहीं पूछा है, इसलिए मैं क्षमा चाहता हुं। दूसरे प्रश्न जो किये गये है, उससे इसका संबंध नहीं है, इसलिये मैं इसका जवाब देने के लिये मजबूर नहीं हू ।

DR. (SHRIMATI) NAJMA HEPTULLA (Maharashtra): Sir, our hon. Minister has stated specifically that he can only answer questions in regard to customs and Messrs. Glaxo. I would like to be very specific about it. He has

[Dr. Smt. Najma Heptulla] solved a lot of problem. Messrs. Glaxo have imported Triene, Betamethyl Preg and other inter-mediates, penultimates for manufacture of Betamethasone and its salts. I have to take all these names, the names of all these chemicals. This may not come under his Ministry. But these are the drugs which have been imported.

Sir, according to the industrial licence granted to Messrs. Glaxo, 11 does not permit any foreign exchange utilisation to this activity. According to the Import Control Policy and customs public notice, the unit has to satisfy the customs authorities. They are allowed to import the material according to the industrial licence and the unit has to furnish a declaration providing all the inforpermission concerning mation number and the end product for which the material is to be used. My question is, how these have been allowed clearance? This is a very specific question for customs and this is against policy and rules laid down by the Import Control Policy for April, 1980-81

श्री शिव चन्द्र झा (बिहार) : श्रीमन्, मेरा पहला सवाल है जो इनके मंत्रालय से संबंधित है, जिसको ये चाहते हैं कि हमारे मंत्रालय से संबंधित हो ।

विदेशी कम्पनियां हैं, ड्रग कम्पनियां हैं उनकी एक्टीविटी कैंपिटल को घटाने के लिये कि 40 प्रतिशत वह करें, क्या इस तरह का ग्रादेश ग्रापने दिया है ग्रीर इन कम्पनियों ने क्या उसको कम्पलाई किया है ग्रीर ग्रापन नहीं किया है तो किन कम्पनियों ने कम्पलाई नहीं किया है शिन्होंने नहीं किया है उनके खिलाफ ग्राप कौन सी कार्यवाही कर रहे हैं ?

दूसरा सवाल यह है कि विदेशी कम्पनियां, ड्रग कम्पनियां जो है प्रति साल कितना मुनाफा बाहर भेजती है। पर इयर 100 करोड़ रुपये से भी ज्यादा भेजती है। ग्राप ठीक-ठीक बता दें कि कितना मुनाफा भारत से बाहर ये कम्पनियां भेजती है ?

तीसरा सवाल, हो सकता है कि
यह प्रश्न थोड़ा बाहर जाये । लेकिन
जिन दवाइयों के एक्सपेरिमेंट ड्रग कम्प=
नियां ,िवदेशी या देशी कर रही है तो
स्नेक व्हाइट जैसे हैं क्या इसके लिये कोई
दवा बनाई जा रही है ?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): How do you expect the Finance Minister to take care of snakes?

SHRI SHIVA CHANDRA JHA: He can say that this is not relevant. The matter ends there. He can give the same reply, as he has said just now in reply to the questions put by Mr. Ladli Mohan Nigam, that all these questions are irrelevant.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You are being more irrelevant. How do snakes come into this question?

SHRI SHIVA CHANDRA JHA: They are manufacturing many things. I would like to know, what medicine has been invented?

चौथा श्रौर श्राखिरी सवाल । देशी दवाश्रों के प्रगति के लिए, विकास के लिये, चाहे यूनानी हो श्रौर चाहे श्रायुर्वेदिक हो, छठीं योजना में श्राप की क्या रूप रेखा है, क्या कार्यक्रम है ?

श्री हुक्मदेव नारायण यादव (बिहार) उपसभाध्यक्ष महोदय. मंत्री जी अभी यह बता रहे थे, विस्तार में कि श्री लाडली मोहन निगम जी ने जो प्रश्न पुछे हैं वे प्रश्न वित्त विभाग रे संबंधित नहीं हैं। मैं मंत्री महोदय से यह जानना चाहता हूं कि प्रश्न किये गये यौर जब उन प्रश्नों में स्पष्ट उत्तर नहीं ग्राया, स्पष्टीकरण नहीं हुम्रा इसलिए मैंने पृछा कि म्राप यह बताये कि प्रश्न खण्ड 'क' में जिन दवाग्रों का जिक किया गया है, उन दवाग्रों के बारे में ग्रभी तक ग्राम को क्या जानकारी है ग्रौर वे कितनी गत्ना में ग्रायात की की गई है । इसरो जानकारी कस्टम डिपार्टमेंट के पास नहीं है । क्यों नहीं है ? ग्राखिर सरकार इसकी जानकारी रखे चाहे न रखे यर पूछा गया था कि कम्पनियों की घषणायें नियमानुकूल पाई गई या नहीं, सरवार का उत्तर है श्रौर यंत्री महोदय कहते हैं कि यह कहना सभव नहीं है कि किन-किन मामलों में **आयात-कत्ताओं की घ**षणायें सही पाई गई ग्रथवा सही नहीं पाई गई ।

सरकार क्यों ग्रलम है । कोई कम्पनी जब दवा मांगती है, जब ग्रायात करती है तो उसको नियमान्सार कुछ घोषणायें करनी पड़ती हैं, ग्रौर उस घ:षणा बारे में यह प्रश्न पूछा गया कि गई घ:षणाएं सही की थीं, गलत थीं, नियमान्क्ल थी उसमें भ्रनियमितत एं थी । सरकार बताने में ग्रक्षम है तो ग्राज सरकार यह बताए कि वित्त मंत्री जी उसमें से किन-िकन कम्पनियों की गई घषणाएं नियमित थी ग्रौर किन किन की अभियमितवायें थीं । जिन कम्पनियों की घोष्णाग्रों में ग्रदियमितायें थीं उनके विरुद्ध ग्रव तक सरकार के द्वारा क्या कार्यश्राही की गई है ? यदि नहीं की गई है तो उसके क्या कारण है ? ग्रंतिम सवान मेरा यह है कि यह जो सवाल इस तन्ह का पूछा गया है यह सही है प्रक्त ने खण्ड (ग) में ग्लेन्सो कम्पनी का जिक्र किया गया है उसके पहले के किसी खंड में ग्लेक्सो कम्पनी का जिक्र नहीं है ग्रंतिम खंड में ग्लेक्सो कम्पनी का जिक्र श्राया ग्लेक्सो कम्पनी के बारे में सवाल उठाया गया कि जिन दवास्रों का स्रायात ग्लेक्सो कम्पनी के द्वारा किया जाता है उन्हीं दवास्रों का निर्माण देशी कम्पनियों द्वारा देश में हो सकता है । देशी कम्प-नियां जब दवाग्रों का निर्माण करती हैं तो उन्हीं दवाग्रों को ग्लेक्सो कम्पनी की मारफत विदेशी कम्पनियों से आयात करवाने के क्या कारण हैं ? सरकार का भी जो कस्टम विभाग है उससे यह सवाल संबंधित है क्योंकि जो श्रायात या निर्यात किया जाता है **वह पै**सा वित्त मंत्रालय द्वारा दिया जाता है स्रौर वित्त मंत्री इस विषय में जांच पड़ताल करते हैं या नहीं करते हैं इस मामले में वित मंत्री के द्वारा जांच पड़ताल या नहीं की गई ?

DR. JOSEPH LEON D'SOUZA (Maharashtra): Mr. Vice-Chairman, Sir, I would like to draw the attention of the hon. Minister to the statement he made little while ago that the subject matter does not come within the purview of the Customs Department only. With due apology to the hon. Minister, would like to point out to this House that my hon. friend Mr. Ladli Mohan Nigam has asked for this Half-an-Hour discussion response to Starred Question No. 223 very specifically and one part of that Question relates to customs. There are three parts (a), (b) and (c). Part (c) no doubt comes within the purview of the hon. Minister and his department, but that does not preclude me to make a reference to parts (a) and (b) which is also quite relevant to his department.

[Dr. Joseph Leon D'Souza] Now, Sir, coming to the point, intermediaries are being imported into the country involving foreign exchange, which the hon. Minister will bear with me since it involves the use of foreign exchange does directly come within the purview of his department. Sir, why are these intermediaries being imported into this try? The process for the facture of betamethasone is in 12 stages, that is, if one produces it from the three available indigenously available in India. Now the licence that has given specifically mentions the raw material deployed in the manufacture Betamethasone shall be indigenous and the process, therefore, will be in 12 stages.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): May I draw your attention one thing? I am not personally a doctor or a chemist or anybody...

SHRI HAREKRUSHNA MAL-LICK (Orissa): You are the teemed Chair.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The way in which you are asking the question, the parameters the question relate to customs clearance and the hon. Minister will not be able to throw light on any of your points. Please confine yourself to the parameters of this question.

DR. JOSEPH LEON D'SOUZA: No, Sir, it is for the definite edification of the hon. Minister that I am drawing my inference fore I ask the question because the intermediates are being ported in the country involving diforeign exchange which is rectly within the purview of his Ministry. Sir, I am not departing from the point. I have heard the hon. Minister very clearly. What pertains to his Department in

preamble I have to ask him. Once he is convinced—in fact he is not only convinced but Government of India is aware of the fact that intermediates are being imported into this country—and may make a reference to the affidavit filed by the Government of India in the Delhi High Court where in the case of Glaxo Company they have admitted that they aware of the fact that these are being imported? So that is tablished, Sir.

If they were imported, which are not permitted to be imported, then this is my question. To release this material, there is a special procedure. In a Government Notification issued by the Govthe special procedure ernment, has been well defined that it mandatory on the part of the company which imports these to give photostat copies of permission granted—Sir, I am specific on the subject—for the import clearance of that material, clearly specifying what use it will put to as far as the end product is concerned. It has got to be mentioned that Triene is being ported against foreign exchange for the manufacture of Betamethasone. It is not sufficient-it is for the hon. Minister to understand—and which is clandestinely being done by the panies—to merely mention that they are registered under DGTD and not mentioning any permission, not giving copies and not indicat photostat indicating this reason for the import of against the end product. This is my point, Sir. The procedure of the Government is crystal clear; no question about that. But the execution of it at the level of the Customs, where this point the overlooked while scrutinising consignment to be cleared, is the lacuna, to which I would like to draw the attention of the hon.

Minister. If this i done, that will avoid all difficult es.

SHRI SHRIDHAR WASUDEO DHABE (Maha ashtra): This Question arises out of Unstarred Question No. 2690, asked earlier.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KUL-KARNI): It is Starred Question No. 223.

SHRI SHRIDI AR WASUDEO DHABE: Sir, the main question is . . .

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KUL-KARNI): No, no, I am not concerned with the main question. It must concern the Question under discussion today.

SHRI SHRID IAR WASUDEO DHABE: Sir, the Question itself arose with reference to Unstarred Question No. 2690 dated 22nd December, 198. Otherwise I would not have referred to it.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KUL-KARNI): All right, go ahead. Ask your question.

SHRI SHRIDHAR WASUDEO DHABE: But you do not allow me to speak. What can I do?

The Question was:

"Whether t is a fact that Glaxo company have imported large quantities of Triene, Beta Methyl Preg epoxide and 16-DPA required for the production of Betamethasone by giving wrong declaration to customs authorities;"

And the reply was very interesting:

"Since Party-wise records of imports are not maintained by the Customs authorities, it is not possible to furnish the required information".

The second question was:

"whether it is also a fact that the procedure of giving declaration came in vogue only after the OGL policy;"

And the answer was: "Yes, Sir." And what is the policy?

They have to give a declaration at the Customs that these are the imported drugs as per the prescribed regulations and as given in the Import Policy which been declared by the Government. That Policy says that those companies must publish annually details of import of each material that together account for a major proportion of the total imports. That declaration has to be given at the Customs itself. May I know from the Minister whether Glaxo Company's declarations for import clearance were not order, were against the rules? And this has been done by other companies also. Therefore, there is a collusion between the Customs authorities and the importing companies. May I know from the Minister the steps he is taking so that this sort of collusion between the foreign companies and the Customs authorities is avoided; and how many cases of false declarations he has detected?

SHRI HAREKRUSHNA MAL-LICK: Sir, the first point I want to make clear and emphasise that the Ministry of Finance is the key Ministry to regulate our import. Therefore, export and anything that is not necessary to be imported is to be screened there. There is no such Ministry as the Ministry of Customs; it is only a portion in the Ministry of Finance. Therefore, the hon. Minister should take note of it that the entire thing comes under his purview and there is joint ponsibility, whatever Ministry or Department may be concerned. He must convince all of them

[Shri Harekrushna Mallick] that the right step is taken. No matter what has happened so far, from today just have a new stand and take a stand de novo. I am to inform the esteemed House that our own firm, 1DPL, in charged and as much as Rs. crores worth of antibiotics went stray because there is also a colin our country between different Departments. These departments do not accept consignments from them. Not only that. In Madras, they are running a Their product is factory. being utilised. So there is colludifferent departsion between ments to see that they carry on this import and make a mischief and make money. Therefore, the hon. Minister should see that all these consignments are held no clearance is given until supervise that actually such thing is a new thing, it is found in the country; nor can it be made in the country. only the clearance should given. $(Time-bell\ rings)$.

Just one example I am giving. Cartisan is a basic chemical which has so many names. These names vary from A to Z. Why should we allow these things from A to to be imported? Similarly, in antibiotics penicillin is the basic ampicillin drug. Now we have and so many other names. constraint is marketing. The same thing comes in the market different names with different labels through small agencies, cooked up. They are just like cancer. The position is like that Therefore, cancer everywhere. these multi-nationals are progressing like cancer patches with different loopholes. We should that these loopholes are plugged. IDPL is competent enough cater to the needs of the country. It should be augmented and all Government \mathbf{of} the should see that they give in kind.

When we give money for Orissa or Madhya Pradesh, we say Rs. one crore or Rs. ten crores. must go in kind from IDPL, SO that you really plug the loopholes. I want an answer from the Minister.

SHRI SHRIDHAR WASUDEO DHABE: How can he give answer?

PROF. (SHRIMATI) ASIMA CHATTERJEE (Nominated): Mr. Vice-Chairman, I would like to say a few words in connection with the import of drug intermediates by some foreign companies. What they actually do while submitting applications for the port of drug intermediates is that they actually state that these intermediates are not available in the country and they are going to import and finally by several chemical reactions they are going to produce the valuable drugs, may be life saving or common drugs. But in some cases it has been observed that actually they almost bring the finished products. Instead of several reactions, either by half a reaction or single reaction, they convert the material into finished products and thereby they sort of hoodwink the Government. But it is very difficult for the Government also to realise this. I have one suggestion because I was also member of the Drug Inquiry Commission of West Bengal, which Mr. Biren was the Chairman, in 1974. So I know all these details. That is why I would like to suggest that when they submit the applications they must be specific as to what actually In how the drug intermediates. many States they are going apply and how many States they are going to apply for the finished products? If they fail to supply this data and if they do not obey the instructions in this respect, I think it will be very difficult for our Indian firms to compete with

them. It is my humble suggestion which I would like to make for the consideration of the hon. Minister.

SHRI SAWAI SINGH SISO-DIA: Sir, as many as 7 hon. Members have taken, part in this discussion and they have raised very valuable points and made good suggestions. It is very good that in this discussion, 4 doctors have taken part although some of them may be doctors of literature.

DR. (SHRIMATI) NAJMA HEPTULLA: All of them are medical doctors.

SHRI SAWAI SINGH SISO-DIA: They have taken part and it was expected of them that they will make very good suggestions. I am sorry tha Dr. D'Souza and others have not taken care to see carefully the subject under consideration before the House. My friend, Mr. Lalli Mohan Nigam raised only two points coming cut of the Starred Question No. 223 and the two points are whether there has been any violation of various legal provisions by Executive Directors of Company and secondly, why there has been so much delay in taking action in the relatter. You will not kindly expect me and my colleague, Shri Halbir Singh, Minister for Fetroleum, Chemicals and Fertilizers, to enter into discussion. It will not be proper and also the rules and procedures do not allow that I should give a reply to those questions which are not relevant to the specific points raised by Shri Ladli Mohan Nigam. (Interruptions)

SHRI JOSEPH LEGN D'SOUZA: Sir, he has not answered my questions.

SHRI SAWAI SINGH SISO-DIA: As far as Shri Shiva Chandra Jha, Sh'i Yaday and Shri Dhabe are concerned, they have mainly raised questions of policy as to what should be the method of import and export and what should be the policy of the Government regarding several other matters connected with the subject. The specific question before the House as I have mentioned just now . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Would the hon. Members please take their seats? I will take care of it. I have heard everybody. I will try to find out what he has to say. You don't worry. I am here to protect the interests of the Members.

SHRI NARASINGHA PRASAD NANDA (Orissa): Shri Dhabe raised the question of collusion between the multi-nationals and the customs authorities. What is your reply to that?

SHRI SAWAI SINGH SISODIA: Please try to hear me if you have got any patience. You will hear the reply.

SHRI NARASINGHA PRASAD NANDA: I have got enough.

SHRI SAWAI SINGH SISODIA: As far as Dr. Najma Heptulla is concerned, she raised very valid points regarding this and I want to make the position clear. For clearance of imported goods under OGL, the importers are required to file documents with the Customs (Bill of Entry) indicating that the importation is sought clearance under OGL. To this effect a specific declaration is also given by the importers as required under Para 13 of App. 10 of the Import Policy concerning the conditions governing OGL. Accordingly, in respect of their imports. M/S Glaxo have been giving declarations. While assessing the goods to duty. customs authorities at the ports allow the clearance under OGL if the same do not figure in the category of banned restricted, canalised items, etc. Besides accepting

[Shri Sawai Singh Sisodia] the declarations given by the importers, customs authorities verify whether item imported is the raw material for the manufacture of end-product for which importers hold industrial licence. In case of M/S Glaxo, they had licence for the manufacture of Betamethasone for which they are reported to have imported the drug intermediates. Thus, on the basis of their declaration and the industrial licence, in so far as customs laws are concerned, there has been no violation. However, the issue as to whether M/S Glaxo have violated any provision of the Industrial Licence, is still under consideration by the Department of Chemicals and Fertilisers. case it is established that there has been any violation, concerned Departments would certainly examine regarding taking appropriate action under the concerned laws.

It has been just mentioned by Dr. D'Souza that the matter has been taken before the High Court in June 1981. M/S Glaxo filed a writ petition. Then it was found that there were some irregularities and in this connection enquiries were made and the opinion of the Law Ministry was obtained. The Law Ministry's advice was rceived in Feb nary 1982. The Law Ministry have advised that there is no condition prohibiting import of Triene as such for production of Betamethasone by the company in the licence issued in 1964 and hence it is not established that any condition of licence has been violated. They have further advised that it may be legal'y difficult to bring the case of violation of the conditions of such a licence. But this matter is under the consideration of the Department of Chemicals They have not and Fertilizers. taken any final stand or action in the matter. It is still under their Therefore, consideration. question specifically raised as to whether there is any violation has been answered. The other question was why there has been delay in taking action. The matter has come to the notice of the Department in 1981 and in 1982 the Law Ministry's advice was obtained and further action is under consideration. Therefore, there is no delay also on the part of the Department.

The declaration that they are registered with the DGTI has been found to be in order. This question was also raised. The question that they are actual users of imported drug intermediates in accordance with the conditions of licence is under examination of the Ministry of Petroleum, Chemicals and Fertilizers. M/S Glaxo has been asked to reduce their equity to 40 per cent. Details of profit remittances are not available.

These are the questions, points and suggestions and observations made by the hon. Members just now.

(SHRIMATI) DR. NAJMA HEPTULLA: On a point of order. These are the materials supplied by the Ministry through an answer to question No. 308. It says that these people have got licence to manufacture Betamethasone under Licence No. L|22|236. They have been licensed to manufacture this drug not only with indigenous technology, but with indigenous material. They are not supposed to import this drug or any part of it or component. They have violating this rule and under the pretext of OGL they are importing raw materials which are required for manufacturing this. Dr. Ashima Chatterjee and Dr. D'Souza also mentioned this. The manufacturing process offinal drug is taken into account for purposes of decision on equity as to how much equity a foreign company will have. They importing this final drug. Sir. they are violating not one rule. but a number of rules. And the

Minister says, here is no... (Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKAR-NI): I will summarise what you all want to say. (Interruptions)

SHRI JOSEPH LEON D'SOU-ZA: I am on a point of explanation. The hon. Minister has made a statement, quoting the Ministry, that this is in order. Sir, the final point of this has got to be understood. Nobody said that they should not import under Open Licence. Nobody said so. (Interruptions) I hope the hon. Minister is listening to me. But the licence issued is under a specific condition that indigenous material will be used or shall be used and 'you shall not import any material which will involve foreign exchange; you can do so if it does not involve an foreign exchange'. So it is a viola ion of the contract. When it involves foreign exchange, can the hon. Minister be oblivious of the fact that the National Exchequer is being deprived of a legitimate....

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKAR-NI): I unders and it. Mr. Minister do you want to say something? (Interruption.)

PROF. (SHRIMATI) ASIMA CHATTERJEE: These cannot be be imported, provided these chemicals and materials are available in this country.

THE VICE-CHAIRMAN (SHRI ARVIND CANESH KULKAR-NI): That point has been made already.

DR. (SHRIMATI) NAJMA HEPTULLA And this is the answer given.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKAR-NI); I know, Madam.

SHRI SAWAI SINGH SISO-DIA: I have simply mentioned what is the position on this issue before the Ministry of Chemicals and Fertilizers. They have referred this mater for advice to the Law Ministry, I have read the opinion of the Law Ministry. But I have also stated that the issue as to whether GLAXO have violated any provision of the industrial licence is still under consideration of the Department of Chemicals and Fertilizers. that is the competent administrative Ministry. It will decide what action should be taken. (Interruptions)

THE VICE-CHAIRMAN (SHRI GANESH KULKAR-NI): Mr. Minister, I have heard all the Members. (Interruptions) For Heaven's sake, please sit down and try to understand it. I have heard the Members as well as your reply. In the last session we discussed this. Mr. Minister, I do not want to say something which is embarrassing to the Government. But the point seems to be that Members are not happy at all. you want to Whatever decision take, it seems that there is a flagrant violation by GLAXO Company under the Customs Rules also, and you are well advised to take care and place this information before this House in the next session. (Interruptions) Thank you.

Now, the House is adjourned till 11 o'clock tomorrow.

The House then adjourned at fifty-four minutes past six of the clock till eleven of the clock on Friday, the 26th March, 1982.